

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.137/95

Thursday, this the 29th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATKRISHNAN, ADMINISTRATIVE MEMBER

S Gopinath,
Deputy Commandant,
Armed Reserve, Kochi City,
now working as
Deputy Commandant, Special Branch,
C.I.D.(on working arrangement),
Thiruvananthapuram. - Applicant

By Advocate Mr N Nandakumara Menon

vs.

1. Union of India represented by the Secretary, Ministry of Home Affairs, New Delhi.
2. The State of Kerala represented by the Chief Secretary, Secretariat, Thiruvananthapuram.
3. The Selection Committee for Selection to the Indian Police Service, Constituted under Regulation 3 of the Indian Police Service (Appointment by Promotion) Regulations, 1955, represented by the Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
4. The Union Public Service Commission represented by the Secretary, Union Public Service Commission, Shajahan Road, New Delhi.
5. A Surendran, Superintendent of Police, Vigilance, Thiruvananthapuram. - Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government Standing Counsel (for R.1, 3 and 4)

By Advocate Mr D Sreekumar, Government Pleader (for R.2)

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The application having been heard on 29.2.96 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a member of the Kerala Police Service(Armed Reserve), seeks a declaration that he is entitled to be considered for appointment by promotion to the Indian Police Service, for a vacancy in the year 1994-95. According to respondents he is not senior enough to reach the zone of consideration. In answer applicant would say that the "Integrated Seniority List" is not maintained or made available to him. The selection is over and we do not propose to issue any directions with regard to that. At any rate, a representation A5 made by the applicant is pending consideration before second respondent and second respondent will pass appropriate orders thereon within two months from today. There must be a seniority list of persons eligible to be considered for appointment by promotion to the Indian Police Service. That list mentioned in para 6 of the reply statement of second respondent will be made available to applicant. By this, we do not mean the list of persons sent up before the Select Committee, should be shown to applicant.

2. Application is disposed of as aforesaid. No costs.

Dated, the 29th of February, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexure

Annexure A5:- Photostat copy of the representation submitted by the applicant before the Hon'ble Chief Secretary to the Govt. of Kerala (2nd Respondent) dt. 21.12.1994.